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Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD

Dated: 19.01.1995

Original Application No: 271 of 1988

Subhanshu Tripathi,
S/O B.D.Tripathi, R/O C-30,
R-Park/2, Mahanagar, Extension,
Lucknow

.... Applicant.

By Advocate Shri Ashok Mehta

Versus

The Union of India & Ors.

.... Respondents.

By Advocate Shri N.B.Singh

C O R A M

Hon'ble Mr. S.Das Gupta, Member-A
Hon'ble Mr. T.L.Verma, Member-B

O R D E R

By Hon'ble Mr. S.Das Gupta, Member-A

None for the applicant. On the earlier two occasions also, none appeared on behalf of the applicant. Shri N.B.Singh is present on behalf of the respondents and we have heard him. Although this application is fit to be dismissed in default of the applicant, we, nevertheless, consider the case on merit.

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2. The applicant in this case appeared in the Mains Civil Services Examination held in November, 1985. The results of 1984 candidates were withheld and these candidates re-appeared in the Main Examination in 1986. The applicant states that in the 1984 examination, the last qualified candidate secured 842 marks while he secured 834 and he was not called for interview. He states that there was very marginal difference between him and the last successful candidate. He is questioning low marks obtained by him in certain papers despite having done well in these papers. He made a representation to the Union Public Service Commission regarding certain irregularities which he suspected ~~been~~ to have committed in allotting marks. But he was informed by the commission that the marks allotted to him were correct. Alleging that the Civil Services Examination of 1985 was conducted in an illegal and arbitrary manner, the applicant sought the relief of a direction to the U.P.S.C. to allow the applicant to appear in the Civil Services Examination of 1988.

3. Apart from the fact that no ground has been made out to grant the relief, the application itself has become infructuous as the 1988 Examination was held long back, results declared and the candidates appointed.

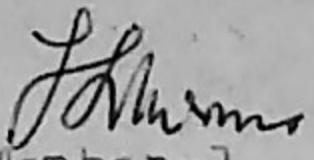
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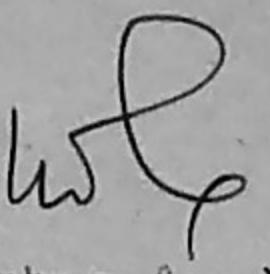
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4. In view of the above, the application has no merit and the same is dismissed. No order as to costs.


Member-J


Member-A

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